

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 553/2015

STATE OF U.P.

Petitioner(s)

VERSUS

KASIM @ BHURA

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 11/05/2015 This petition was called on for hearing today.

For Petitioner(s) Mr. Siddharth Sengar, Adv.
 Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved sole respondent shall be taken by the learned counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the concerned District Court the particulars of which shall be furnished by the learned counsel for the petitioner within the period prescribed above.

List again on 28.8.2015.

(M K HANJURA)
Registrar